

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †2650
TO BE ANSWERED ON 10.05.2016**

†2650. EXPLOITATION OF SANITATION WORKERS

SHRI ARJUN MEGHWAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether sanitation workers are being exploited through contract based system in the country;
- (b) if so, the details thereof and the efforts being made by the Government to address this issue;
- (c) whether the Government is preparing any scheme to make reservation system in the recruitment of sanitation workers more transparent and to strengthen it; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

- (a) & (b): Sanitation is a state subject and sanitation workers are appointed by the urban local bodies and gram panchayats in urban and rural areas respectively. There have been reports of appointment of sanitary workers through contractors. The Ministry of Labour and Employment which is the nodal Ministry for the matters relating to the welfare of the workers in organized and unorganized sector, is administering “The Contract Labour (Regulation and Abolition) Act, 1970” to protect the contractual workers from exploitation.
- (c): There is no such proposal under consideration of the Government as the existing reservation policy is also applicable to the recruitment of safari karamcharis by the Central and State Government organizations.
- (d): Does not arise.
